

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

DATE OF HEARING: 10.1.2013

Petition No. 169/MP/2011

Subject: Miscellaneous petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003.

Petitioner : North Karanpura Transmission Company Ltd.

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and others

Parties present : Shri A.K.Roy, NKTCL
Shri A.K.Asthana, NKTCL
Shri Vinay Lohiya, NKTCL
Shri Rupin Rawal, RPTL
Shri Mayank Bhardwaj, RPTL
Shri Anil Rawal, NKTCL
Ms Divya Chaturvedi, NKTCL
Shri Abhishek Mitra, Advocate, MSEDCL
Shri M.G.Ramchandran, Advocate for PGCIL
Miss Swapna Sesadri, Advocate for PGCIL
Shri Padamjit Singh, PSPCL
Shri Ramchandra, PGCIL
Shri Rakesh Upadhyay, Advocate, PVVNL

RECORD OF PROCEEDINGS

Learned counsel for the Maharashtra State Electricity Distribution Co. Ltd (MSEDCL) requested for short adjournment to file its reply to the petition. The representative of the Punjab State Power Corporation Limited also requested for time to file its submission.

2. The Commission observed that the matter is pending for a long time and notices have been issued to all respondents before each date of hearing. The respondent despite the notices have not availed the opportunity either to file their replies to the petition or the make submissions during the hearing. The Commission observed that the approach of the respondents only results in delay in the disposal of the petition.

3. Learned counsel for PGCIL submitted that no progress has been made in the project by the petitioner so far and this has posed serious problem to the viability of the project. Learned counsel further sought permission to bring on record three judgments of the different High Courts regarding approval under Section 164 of the Electricity Act, 2003. The prayer was allowed.

4. The Commission directed the MSEDCL and PSPCL to file their replies within one week along with an explanation for the reasons for seeking the hearing, after serving advance copy of the reply to the petitioner. The petitioner may file its rejoinder, if any, within one week thereafter.

5. The petition shall be listed for hearing on 7.2.2013.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)